

(Rupees in crore)

Year	Budget Estimates	Revised Estimates	Expenditure
2009-10	6705.00	8162.00	8157.76
2010-11	8700.00	9280.00	9763.11
2011-12	10000.00	14048.40	14272.21

(b) and (c) For strengthening and restructuring of ICDS Scheme, requirement of Rs. 1,83,000 crore has been projected by the Working Group on Child Rights for the 12th Five Year which comes to annual average of Rs. 36,600 crore. A requirement of Rs. 30,000 crore for the year 2012-13 for ICDS Scheme, being the first year of Plan period, was projected against which Rs. 15,850 crore has been allocated. The allocation for the Twelfth Five Year Plan is yet to be finalised by the Planning Commission.

Child welfare under ICPS

3087. SHRI AVINASH PANDE: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the steps that have been taken by Government to promote child welfare under Integrated Child Protection Scheme (ICPS);

(b) the number of children that have benefitted under the Integrated Child Protection Scheme (ICPS); and

(c) the organizations with which Government has partnered with under Government-Civil Society Partnership scheme?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) Ministry of Women and Child Development is implementing Integrated Child Protection Scheme (ICPS) for creation and management of infrastructure and human resources necessary for establishing a safe and secure environment for children, especially children in difficult circumstances. Financial assistance is provided to State Governments/UT Administrations for improving, setting up and maintenance of Homes, Specialised Adoption Agencies (SAAs) and Open Shelters for children in need of care and protection. Besides, financial assistance is also provided for setting up of dedicated service delivery structures at State and District levels, with staff exclusively engaged for providing services to children including *inter-alia* need assessment, training and sensitization, awareness generation etc. The Scheme also focuses on non-institutional care through adoption, foster-care and aftercare. All States except

Jammu and Kashmir have signed the Memorandum of Understanding (MoU) with the Ministry for implementation of the Scheme.

(b) Since, 2009-10 a total of 1,80,518 children have benefitted under various components of ICPS.

(c) The Scheme, being centrally sponsored, is being implemented mainly through the State/Governments/UT Administrations and funds are being released to them. The State Governments/UT Administrations are, in turn, implementing various components of the scheme either by themselves or through Non-Governmental Organisations (NGOs). However, for implementing the Childline services, which is a 24-hr, telephone helpline for children in distress, the Ministry of Women and Child Development has partnered with Childline India Foundation (CIF), Mumbai under Government-Civil Society Partnership.

Domestic violence cases

3088. SHRIMATI JHARNA DAS BAIDYA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the details of Domestic Violence cases registered and disposed by courts after implementation of Domestic Violence Act, 2005 in the country, State-wise and year-wise;

(b) whether it is not a fact that as per the Domestic Violence Act, 2005 the judgement has to be delivered within 60 days of registering case; and

(c) the efforts that the Ministry is making to see that cases are quickly finished?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) The Protection of Women from Domestic Violence Act, 2005 (PWDVA, 2005) came into force *w.e.f.* 26.10.2006. As per National Crime Records Bureau (NCRB) data, total of 5788, 5643, 7802 and 7575 cases were registered under the PWDVA, 2005 during 2007, 2008, 2009 and 2010 respectively. State-wise details of cases registered, cases charge-sheeted, cases convicted, persons arrested, persons charge-sheeted and persons convicted are given in Statement (*See below*).

(b) and (c) Under Sub-Section (5) of Section 12 of the PWDVA, 2005, the Magistrate is required to endeavour to dispose off every application made under Sub-Section (1) of Section 12 with in a period of sixty days from the date of its first hearing. Under the provisions of the Act, the Magistrate is required to fix the first